

BENCH-I

208

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.737/KB/2019

CA(IB)No.1491/KB/2019

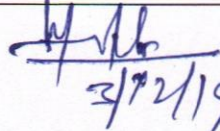
CA(IB)No.1203/KB/2019

Present: 1. Hon'ble Member (J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd December, 2019, 10:30 A.M

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | Vaikunth Motor Finance Pvt. Ltd. Vs. Endless Properties Pvt. Ltd. | | |
| Under Section | 9 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

| | | | |
|----|--------------------|----|---|
| 1- | Mahesh chand Gurbu | RP |  3/12/19 |
|----|--------------------|----|---|


ORDER

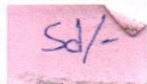
Ld. Resolution Professional appears.

CA(IB) No. 1491/KB/2019 - This is an application filed by the RP u/s. 12A praying for withdrawal of CP(IB) No. 737/KB/2019 for the reason of the settlement arrived at between the Operational Creditor and Corporate Debtor. It is submitted that CoC has taken decision to withdraw the application by 100% vote share. It is also submitted that RP's fees and costs has already been discharged and there is nothing due to him.

Having satisfied that the matter was settled between the Operational Creditor and the Corporate Debtor and the request for withdrawal has been approved by the CoC with 100% voting share, this application deserves consideration. Accordingly, prayer is allowed. C.P. is permitted to be withdrawn and disposed of. No order as to costs.

File is consigned to record.


(Harish Chander Suri)
Member (T)


(Jinan K.R.)
Member (J)